

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. CP/31(MB)2021

**IN THE MATTER OF**

Maan Tricon Properties Private Limited

... Petitioner

Vs

ROC, PUNE

... Respondent

Section 252(3) of Companies Act, 2013

**Order Delivered on 01.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: None present

For the Respondent: None present

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**ORDER**

**CP/31(MB)2021** – None present. In the interest of justice, one last opportunity is granted to the petitioner. Adjourned to **05.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/